

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).17884-17885/2004

(From the judgement and order dated 13/07/2004 in MFANo. 1530/2001 and MFA No. 401/2002 of HIGH COURT OF KERALA AT ERNAKULAM)

J. JANET SUDHA

Petitioner(s)

VERSUS

A.V. ROJER

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned judgment and prayer for interim relief)

With

T.P.(C) No. 635 of 2004

(With appln(s) for ex-parte stay)

S.L.P.(C) No. 18694 of 2004

(With appln(s) for exemption from filing c/c of the impugned judgment and prayer for interim relief)

Date: 10/09/2004 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL

HON'BLE MR. JUSTICE A.K. MATHUR

For Petitioner(s)Ms. Nitya Ramakrishnan, Adv.

Mr. Trideep Pais, Adv.

Mr. Nikhil Nayyar,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

S.L.P.(C) Nos. 17884-17885 and 18694 of 2004:

Issue notice.

Until further orders, operation of the impugned orders shall remain stayed.

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T.P.(C) No. 635 of 2004:

Issue notice.

Until further orders, O.P.(G&W) No. 1268 of 2004, titled A.V. Rojer Vs. J. Janet Sudha, pending before the Family Court, Thiruvananthapuram, shall remain stayed.

[ Alka Dudeja ] [ Om Prakash ]  
Court Master Court Master